



**GOVERNMENT OF MEGHALAYA**

**LAW (A) DEPARTMENT**

**THE INFORMATION  
TECHNOLOGY DEPARTMENT  
(TECHNICAL SERVICE RULES)  
2014**











involving moral turpitude.

(3) No person who has more than one spouse living shall be eligible for appointment to the Service;

Provided that the Appointing Authority may, if he is satisfied that there are special grounds for doing so exempt any person from the operation of this sub-rule (3).

(4) No person who attempts to enlist support for his candidature either directly or indirectly by any recommendation either written or oral or by any other means, shall be appointed to a post in the Service.

**14. Appointment to the Service.** - (1) Appointment to any post in the Service under rule 7 shall be made by the Appointing Authority by an order in writing and shall be published in the Meghalaya Gazette.

(2) Subject to the provisions of sub-rule (3) and (5) of rule 11, appointment shall be made from time to time in the order in which the names of candidates appear in the Merit List prepared under sub-rule (4) of Rule 11.

(3) A person appointed by direct recruitment shall join within 15 days from the date of receipt of the order of appointment, failing which and unless the Appointing Authority extend the period of joining, which shall not in any case exceed 3 (three) months, the appointment shall be cancelled.

(4) Appointment under sub-rule (1) and (2)) of rule 7 shall be made in the order in which the names of candidates appear in the Select List approved by the Committee on under sub-rule (4) of rule 9.

**15. Probation.** - Every person appointed to the Service under sub-rule (2) of rule 7 shall be on probation for a period of 2 (two) years:

Provided that the period of probation may for good and sufficient reason be extended by the Appointing Authority in any individual case by a period not exceeding 2 (two) years:

Provided further that where a person appointed to the post in the Service could

not be placed under probation for want of permanent vacancy, any period which he has rendered in a temporary capacity, may having regard to his performance be counted towards the period of probation.

**16. Discharge or Reversion.** - (1) Where the Appointing Authority finds that the performance of duty by any member of the service, appointed by promotion, is unsatisfactory or where he is found unfit to hold the post at any time during the period of probation, such member shall be liable to be reverted to his next lower post or grade.

(2) A member of the Service appointed by direct recruitment shall be liable to be discharged if –

a) He fails to make satisfactory performance during the period of probation;

or

b) On any information received relating to his nationality, age, health, character and antecedents the Appointing Authority is satisfied that the probationer is ineligible or otherwise unfit for being a member of the Service.

**17. Seniority.** - (1) The interse seniority of the members of the service in any cadre appointed before the commencement of these rules, shall be in the order in which their names appeared in the respective merit lists prepared by the Commission or the Select Lists approved by the Commission.

(2) The interse seniority of the members of the service appointed to different cadres after the commencement of these rules shall be in the order in which their names appear in the respective Merit List prepared by the Commission or Committee under sub-rule (4) of rule 11 or in the Select List approved under sub rule (4) of rule 9;

Provided that, in any cadre, a member of the service appointed by promotion/selection shall be senior to a member appointed by direct recruitment, where such selection falls in the same year.

(3) If confirmation of any member of the Service is delayed on account of his failure to qualify for such confirmation, he shall lose his seniority in that cadre vis-a-vis such of his



juniors who have been confirmed earlier than him/her. His original position shall, however, be restored on his/her confirmation subsequently.

**18. Confirmation.** - (1) Confirmation of a member of the Service in a cadre shall be made according to his seniority in that cadre subject to the following conditions:-

- a) that he or she has served not less than one year in the post where he is to be confirmed;
- b) that his or her performance is satisfactory (to be judged on the basis of Annual Confidential Reports and other relevant records or documents);
- c) that there is no departmental proceedings or vigilance enquiry against him or her; and
- d) subject to availability of vacancy and that no Officer holds a lien on it.

(2) Confirmation of a probationer in a cadre shall be made according to his or her seniority in that particular cadre subject to the following conditions:-

- a) that he or she has completed the period of probation to the satisfaction of the Appointing Authority;
- b) that he or she is considered otherwise fit for confirmation by the Appointing Authority; and
- c) subject to availability of vacancy.

**19. Gradation List.** - (1) There shall be prepared and published annually an up-to-date gradation list as on 1<sup>st</sup> January consisting of the names of all members of the service.

(2) The Gradation List shall be drawn up cadre-wise in order of seniority and other particulars relating to appointment to the service and such other details relevant to the service career shall be indicated against each name.

**20. Increment.** - (1) The first increment admissible to a member of the Service shall accrue on the expiry of one year from the date of his joining the post and thereafter subsequent increment annually.

(2) Such persons referred to in sub - rules (2) of rule 16 shall be allowed to draw increment becoming due within the period of two years from the date of

commencement of these rules.

- (3) The increment admissible to a member of the service promoted from one post to another shall accrue on the expiry of each year as admissible under the rules.

**21. Power of the Governor to dispense with or relax any Rule. -**

The Governor, if satisfied that the operation of any of the provisions of these Rules causes undue hardship in any particular case or results in any particular post or post being left unfilled for want of person (s) possessing the minimum experience as specified by these rules for promotion to such post (s), may dispense with or relax the requirement of any of these rules to such extent and subject to such conditions, as he may consider necessary for dealing with the case in a just and equitable manner, or, for meeting the exigencies of public interest.

**22. Interpretation. -** If any question arises relating to the interpretation of these rules, the decision of the Government in the Information Technology Department with the approval of the Personnel & AR Department shall be final.

**23. Repeal and Saving.-** All Rules, Orders or Notifications corresponding to and in force immediately before the commencement of these rules are hereby repealed:

Provided that all orders made or action taken under the rules, order or notification so repealed or any action taken in pursuant thereto shall be deemed to have been validly made or taken under the corresponding provisions of these rules.

**D. P. WAHLANG,**

Commissioner & Secretary to the Government of Meghalaya,  
Information Technology Department.

**Schedule-I**  
**(See rule 2(h),6)**

Sl.	Name of post	Time scale pay	Number of posts		
			Permanent	Temporary	Total
1	Senior Informatics Officer	Rs. 23300-700-27500- 830-3248- 970-39270	x	2	2
2	Junior Informatics Officer	Rs. 17000-470-20290- EB-560-25330-760- 33690/-	x	4	4

**SCHEDULE-II**  
(see rule 2(h), 7)

Sl No	Name of Post	Method of recruitment with percentage of vacancies to be filled up in any recruitment year by direct recruitment or promotion.	Direct Recruitment			Promotion			Remarks
			Educational Qualification etc required for direct recruitment	Lower age limit	Upper age limit	Persons eligible for consideration for promotion to posts mentioned in Column 2	Qualification experience etc.		
1	2	4	5	6	7	8	9	10	
1	Senior Informatics Officer (Senior Grade)	Promotion 100%	NIL	Nil	Nil	From amongst Junior (JIOs) who have completed 5 years of continuous service			
2	Junior Informatics Officer (Junior Grade)	Direct Recruitment	B.E/B.Tech (Computer Science/Communication & Electronics or equivalent.	18 Years	21-27 Years (relaxation for ST/SC as per existing Rule)				